

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 679 of 2019

IN THE MATTER OF:

Mukesh Modi

...Appellant

Versus

Ritu Rastogi & Ors.

...Respondents

Present:

For Appellant :

**Dr. U.K. Chaudhary, Senior Advocate with
Ms. Manisha Chaudhary, Mr. Himanshu Handa and
Mr. Dhruv Gupta, Advocates**

For Respondents :

**Mr. Rakesh Kumar and Mr. Aashish Khattar,
Advocates for 'Financial Creditors'**

**Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms.
Apoorva Chowdhary, Advocates**

O R D E R

08.07.2019 After some arguments, learned Senior Counsel for the Appellant sought permission to withdraw the appeal. Prayer is allowed but without any liberty to the Appellant to challenge the same impugned order dated 16th May, 2019.

We may mention that we have not expressed any opinion on the merit of the case.

The appeal stands disposed of as withdrawn

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc